

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED:07.11.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown – Extension of present practice of Virtual and Physical hearing of the matters by the Hon'ble Judges from the High Court premises or from respective Home Offices as the case may be till 31.12.2020–Accepting the physical filing of cases across the counter in the New Filing Section or on online filing of cases– Modified instructions - Issued.

- Ref:**
1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
 2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
 3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
 - 4.High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020, 18.6.2020, 27.6.2020, 18.7.2020, 10.8.2020, 03.09.2020 and 12.9.2020, 26.09.2020.
 - 5.High Court's Notification in Roc.No.394/SO/2020, dt.03.10.2020.
 - 6.High Courts' SOP in ROC No.394/SO/2020 dated 04.09.2020.

Upon considering the present situation and the request of the Advocates, the High Court has decided to extend the present practice of Virtual and Physical hearing of the matters by the Hon'ble Judges from the High Court premises or from respective Home Offices as the case may be till 31.12.2020. It is further decided to dispense with the 48 hours time for scrutiny in respect of matters filed physically. All the concerned are informed that they are at liberty to make physical filing of cases across the counter in the New Filing Section or online filing, such matters will be scrutinized, and numbered in normal course. With the above modifications, the instructions in the Notification and SOP in the reference 5th and 6th cited extended till 31.12.2020.


REGISTRAR GENERAL 2020